

**IN THE INCOME TAX APPELLATE TRIBUNAL
LUCKNOW BENCH 'B', LUCKNOW**

**BEFORE SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER
AND SHRI AVDHESH KUMAR MISHRA, ACCOUNTANT MEMBER**

I.T.A. No.545/Lkw/2024
Assessment Year: 2018-19

Sahara Q Shop Unique Products Range Limited, Sahara India Bhawan 1, Kapoorthala Complex, Aliganj, Lucknow. PAN:AAQCS0767D (Appellant)	Vs.	Commissioner of Income Tax (Appeals), Lucknow. (Respondent)
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Appellant by	Shri J. J. Mehrotra, C.A.
Respondent by	Shri Manu Chaurasia, CIT (D.R.)

ORDER

PER SUDHANSHU SRIVASTAVA, J.M.

This appeal is preferred by the assessee against order passed by learned CIT(A) under section 250 of the Income Tax Act, 1961 vide DIN & Order No. ITBA/NFAC/S/250/2024-15/1067778492(1) dated 20/08/2024.

2. At the very outset, it was noticed that the assessee has submitted an application dated 18/09/2024 seeking to withdraw the present appeal.

3. Learned Commissioner of Income Tax (Departmental Representative) expressed no objection to withdrawal of the appeal filed by the assessee. Accordingly, we permit the assessee to withdraw the present appeal.

4. In the result, the appeal of the assessee is dismissed as withdrawn.

(Order pronounced in the open court on 10/10/2024)

Sd/.
(AVDHESH KUMAR MISHRA)
Accountant Member

Sd/.
(SUDHANSHU SRIVASTAVA)
Judicial Member

Dated:10/10/2024

*Singh

Copy of the order forwarded to :

1. The Appellant
2. The Respondent
3. Concerned CIT

4. CIT(A)
5. D.R., ITAT

Assistant Registrar